

# NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU  
SUPPLEMENTARY CAUSE LIST DATED **12.12.2024** (THURSDAY)  
CHENNAI BENCH (**HYBRID MODE**)  
**10:30 AM**

[Click here to join VC](#)

In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),  
Hon'ble Mr. Jatindranath Swain, Member (Technical)

**Note: No Mention will be permitted without prior consent of the other side.**

For Orders

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	IA No. 1012/2024 (For Condone Delay) In Comp App (AT) (CH) (Ins) No. 368/2024 For Exemption IA No. 1010/2024 For Stay IA No. 1011/2024	Omkara Assets Reconstruction Pvt. Ltd. Vs Yadavalli Sai Karunakar Erst. Liquidator, BS Limited & Anr	Ms. Lakshana Viravalli	Mr. M. Anil Kumar

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
2.	Comp App (AT) (CH) (Ins) No. 443/2024 To dispense with IA No. 1214/2024 Interim Direction IA No. 1213 & 1215/2024 For Stay IA No. 1216/2024	A. Maheshwaran Ex-Managing Director, Shree Vaishnodevi Mills Pvt. Ltd. Vs CA Mahalingam Suresh Kumar & Anr. <b>WITH</b>	Mr. Anirudh A Sriram	
3.	Comp App (AT) (CH) (Ins) No. 444/2024 For Exemption IA No. 1218/2024 For Direction IA No. 1219/2024	A. Maheshwaran Ex-Managing Director, Shree Vaishnodevi Mills Pvt. Ltd. Vs CA Mahalingam Suresh Kumar & Anr.	Mr. Anirudh A Sriram	Mr.AG Sathyanarayana For Caveator

For Direction

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
4.	IA No. 1236/2024 in Comp App (AT) (CH) (Ins) No. 15/2024 For Stay IA No. 56/2024	Y Ramesh, Suspended Director, Navayuga Infra Projects Pvt. Ltd. Vs MKS Constro Venture Pvt. Ltd	Mr. Sandeep Kumar Ambalavanan	Mr. Yahya Batatawala

## INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter **“Mentioning-Name”**.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at:  
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: [vcnclatchennai5@gmail.com](mailto:vcnclatchennai5@gmail.com)
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:  
**VC Support** – Mr. Akshay Kumar, Ms. Anusha KR and Ms. Hemavathy Krishnan  
(044-28880500), or through email on **e-mail ID:** [vcnclatchennai5@gmail.com](mailto:vcnclatchennai5@gmail.com)

Copy to:

By the order of Hon'ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: [www.nclat.nic.in](http://www.nclat.nic.in)